

ITEM NO.10 Court 10 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11584/2019

(Arising out of impugned final judgment and order dated 31-10-2018 in MP No. 7267/2018 passed by the High Court Of Judicature At Allahabad)

BHARAT PETROLEUM CORPORATION LTD. & ORS. Petitioner(s)

VERSUS

SANJEEV ARORA & ORS. Respondent(s)

Date : 09-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Tushar Mehta, SGI
 Mr. Rajeev Mishra, Adv.
 Mr. Sanand Ramakrishnan, AOR
 Mr. Sunil Narayanan, Adv.

For Respondent(s) Mr. Kavin Gulati, Sr. Adv.
 Mr. Mohit Prasad, Adv.
 Ms. Vibhooti Malhotra, AOR

 Mr. Paramjit Singh Patwalia, Sr. Adv.
 Mr. Avi Tandon, Adv.
 Ms. Meghna Tandon, Adv.
 Mr. Anish Agarwal, AOR

 Mr. Abhay Pratap Singh, AOR
 Mr. Aaryaan Sadanand, Adv.

 Mr. Rohit Amit Sthalekar, AOR

 Mr. Satyam Thareja, AOR
 Ms. Shradha Karol, Adv.
 Mr. Prateek Singh Kundu, Adv.
 Ms. Azka Sheikh Kalia, Adv.

 Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioners, list the matter after three weeks on a non miscellaneous day.

Learned counsel for the respondent No.3 prays for and is granted two weeks' time to file counter affidavit.

Petitioners may file rejoinder affidavit, if any, within one week thereafter.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER